

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 114  
**(IB)-244(PB)/2019**

**IN THE MATTER OF:**

Stressed Asset Stabilization Fund (SASF)

.... Applicant/petitioner

v.

Jain Studio

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 20.11.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Ms. Anju Bhushan Gupta, Adv.

For the Respondent

Mr. Vikhyat Oberoi, Ms. Mounika Donur, Advs.

**ORDER**

Clarification has been received.

Order reserved.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**